

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'B' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.961/PUN/2017
निर्धारण वर्ष / Assessment Years : 2007-08

Namrata Chadha, Legal heir of Sunishkumar K. Chadha, 206, Chadha Mansion, Pimpri, Pune 411 018 PAN : AAKPC1842Q	Vs.	ITO, Ward-8(1), Pune
Appellant		Respondent

Assessee by None (Withdrawal application)
Revenue by Shri Mahadevan A.M. Krishanan
Date of hearing 27-04-2021
Date of pronouncement 27-04-2021

आदेश / ORDER

This appeal by the assessee arises out of the order dated 14-02-2017 passed by the CIT(A)-9, Pune in relation to the assessment year 2007-08.

2. Before us, the AR of the assessee has filed a letter dated 22-04-2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under:

“1. We are in receipt of your notice to attend before your good self in subject matter for the Assessment Year 2007-08 on 18/05/2021.

2. In this regard we would like to state that we are opting for the Vivad Se Vishwas Scheme as notified for the year under consideration and hence we request for withdrawal of the appeal.

3. Attached herewith for reference of your good self is copy of Form 3.”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 27th April, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 27th April, 2021
सतीश

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-9, Pune
4. The PCIT-5, Pune
5. DR, ITAT, 'B' Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	27-04-2021	Sr.PS
2.	Draft placed before author	27-04-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		